

TRIPURA GAZETTE



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PART-- IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.....NIL

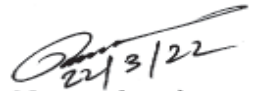
TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
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No.F.7 (12-26)-LA/2022/1874

Dated, Agartala, the 22nd March, 2022.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Land Revenue and Land Reforms (Thirteenth Amendment) Bill, 2022 (The Tripura Bill No. 9 of 2022)** ” as introduced in the Assembly on the **21st March, 2022** to be published in the Tripura Gazette.”


(B.P. Karmakar)
Secretary

Tripura Legislative Assembly

THE TRIPURA BILL NO- 9 OF 2022

THE TRIPURA LAND REVENUE AND LAND REFORMS
(THIRTEENTH AMENDMENT) BILL, 2022

A

BILL

to further amend the Tripura Land Revenue and Land Reforms Act, 1960.

BE it enacted by the Tripura Legislative Assembly in the Seventy-fourth year of the Republic of India as follows:

1. **Short title and commencement :**

- (i) This may be called "The Tripura Land Revenue and Land Reforms (Thirteenth Amendment) Act, 2022".
- (ii) It shall come into force on and from the date of its publication in the Tripura Gazette.

2. **Addition of a new proviso to Section 178 (2):-**

Below the sub-section (2) of section 178 of the Tripura Land Revenue and Land Reforms Act, 1960 the following proviso shall be inserted, namely:-

"Provided that if the application under Sub-Section (2) is not submitted by the transferee within the prescribed period, the State Government may exempt the transferee from the operation of section 164 and section 173 subject to the following conditions:-

- (a) Imposition of penalty of such amount, as may be fixed by the State Government by Notification.
- (b) All the labour laws for the time being in force, are being followed by the transferee."

STATEMENT OF OBJECTS AND REASONS

The Tripura Land Revenue and Land Reforms (Thirteenth Amendment) Bill, 2022 (the Tripura Bill No- 9 of 2022) will provide an opportunity to an individual, who purchased any land in respect of which exemption has been granted to a person under section 178 (1) but did not apply within prescribed time for exemption from the operation of section 164 and section 173.

2. Whereas, as per section 178(2) where any land in respect of which exemption has been granted to a person under section 178(1) is transferred to another person, the State Government may on an application made to him within three month from the date of transfer, exempt the transferee from the operation of section 164 and section 173 but the Act, is silent, if any transferee fails to make the application within the prescribed time limit. Now to address this issue the instant amendment is proposed.

3. In view of the above, to provide an opportunity to an individual, to get exemption from the operation of section 164 and section 173, even after the prescribed time of application, by paying penalty and on satisfaction of compliance of all labour laws.

4. The Bill seeks to achieve the above objectives.

(Narendra Chandra Debbarma)
Minister-in-Charge
Revenue Department
Government of Tripura

TECHNICAL REPORT

The subject matter of The Tripura Land Revenue and Land Reforms (Thirteen Amendment) Bill, 2022 is relatable to Entry 18 of the State List (List-II) of the Seventh Schedule of the Constitution of India, and therefore the State legislature is competent to make a law on the subject.

2. None of the provisions of this Bill is repugnant to any provision of existing central Act on the same subject or the Constitution of India.
3. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introducing or moving of the Bill in the State Legislature.
4. It is not a Money Bill within the meaning of Article 199 of the constitution of India, nor it is not a Financial Bill, as it will not involve any additional expenditure from the Consolidated Fund of the State, if enacted and brought into operation. Therefore, prior recommendation of the Governor under clause (1) or (3) of Article 207 of the Constitution of India, is not required for introduction, moving or consideration of the Bill in the House of the State Legislature.

(Biswajit Palit)
Secretary, Law
Government of Tripura

FINANCIAL MEMORENDUM

The Bill, if enacted and brought into force, will not incur additional financial implication on the State's consolidated fund.

(Puneet Agarwal)
Principal Secretary, Revenue
Government of Tripura